

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Review Petition No. 14/97 in
Original Application No. 1204/96

20th the Thursday day of March 1997.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Smt. Amarbai Savji Makwana
Widow of Late Savji Premji Makwana

Shri Naresh Savji Makwana,
Son of Late Savji Premji Makwana
Both residing at Municipal Chawl
Block 'A' II Floor, Room No.24
Mavji Rathod Road, Bombay.

... Applicants.

V/s.

The Senior Superintendent,
R.M.D. Mumbai
Sorting Division
General Post Office,
Mumbai

The Chief Post Master General
Maharashtra Circle.
General Post Office,
Mumbai

The Govt. of India, acting
the Secretary, Ministry
of Communication,
Deptt. of Posts & Telegraphs,
New Delhi.
(The Director General
Dept. of Dak Bhavan
Sanchar Bhavan, Ashina Road,
New Delhi.

Shri Shyamji Savaji Makwana,
Working at Commercial Dept.
Western Railway, New Bldg,
2nd Floor Churchgate,
Mumbai

residing at
37, 18 Mavji Rathod Co-op.
Housing Society Limited
Juhu Road, Relief Road,
Opposite Raheja College,
Santacruz (East)
Mumbai.

... Respondents.

Tribunal's order on Review Petition by Circulation.'

{ Per Shri B.S. Hegde, Member (J) }

The applicant has filed this Review Petition seeking review of the judgement /order dated 23.12.96. in OA 1204/96.

The respondents vide their letter dated 26.4.95 informed that the representation made by the applicant was rejected in RCM held on 31.1.95 for the reasons mentioned below:


" Wife and one son are employed,
family is not in indigent condition"

The Tribunal vide order dated 23.12.96 dismissed the O.A. at the admission stage itself.

In this Review Petition the applicant has re-argued the case on the same ground that in the absence of the support from the step son, the family is indigent condition. Admittedly the step son has already been employed and the present applicant cannot claim for compassionate appointment as a matter of right. The contention of the applicant is that they have not been informed at the proper time. The Tribunal can only give a direction to the competent authority to consider the case of the applicant. But in the instant case, since the mother and step son of the applicant has already been engaged in the department, the question of further appointment on compassionate ground hardly arises. However the points raised in the review petition should have been sent to the Chief Postmaster or the Director General, New Delhi which has not been done. Since this case has already been decided on the ground that the mother and step son has already been employed in the Department, the question

of further consideration for compassionate appointment does not arise.

In the light of the above, I do not see any merit in the Review Petition and the same is dismissed.


(B.S. Hegde)
Member (J)

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